

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

In the matter of :
Simplex Infrastructures Ltd
Vs.
North Town Estates (P) Ltd

IB-917/ND/2018

..PETITIONER

..RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 17.9.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : -
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

None appears for the petitioner. Perusal of the Order dated 14.8.2018 passed by this Tribunal shows that the matter was adjourned for today. In view of the absence on behalf of the petitioner as well as no representation on its behalf, this Tribunal is constrained to dismiss this petition for non-prosecution.

Let the files be consigned to record.

- Sel -

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

- Sel -

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit